

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 274/(MAH)/2017

CA No.

CORAM:

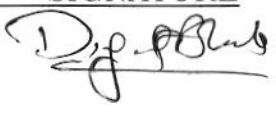

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Feedback Brisa Highway OMT Pvt.Ltd.
V/s
Supreme Infrastructure BOT Pvt. .Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
16	Adv. Dignit Bhatt	Advocate for Petitioner	
16	Dr. Abhinav Chandrachud afw Mr. Mohite ifb VBA legal	For Respondents	

ORDER

C.P. No. 274/I&BP/NCLT /MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. This is the matter transferred from the Hon'ble High Court and earlier fixed for hearing on 10..04.2017.
3. Certain directions were given, as on date, these directions have not been complied with.
4. From the side of the Respondents, the Learned Representative has stated that there is no service of the requisite form and the Demand Notice.
5. The Petitioner is directed to comply the procedure as per the I&BP Code, 2016 and in case of failure of non-compliance, the Petitioner ^{is liable to} ~~shall~~ be dismissed as per law. Adjourned to **07.07.2017**.

Dated: 13.06.2017

Sd/-
M.K. Shrawat
Member (Judicial)